29

SHRI A. G KULKARNI': Mr, Chairman, if you do not protect yourself, how do you expect the Vice-Chairman to function? When you are not protecting your own right, how can the Vice-Chakmeji protect themselves? Therefore, you direct him to withdraw the remark.

RAO BIRENDRA SINGH: I simply had remarked that in my opinion thejy have posed a question which was not relevant to the question here, but since the Chair has asked me to reply, I am prepared to reply. This is what I said in submitting to the Chair's ruling.

DR. RAFIO ZAKARIA: When they say a lot of irrelevant things do the Ministers have to reply to all of them?

SHRI NAGESHWAR **PRASAD** SHAHI: No, it was the Chair which put the question. The question was put by the Chair.

MR. CHAIRMAN: Mr. Minister, did you say anything against the Chair?

RAO BIRENDRA SINGH: No, Sir. never questioned the Chair's ruling.

SOME HON. MEMBERS: No, he said irrelevant.

MR. CHAIRMAN: Anyway, shall have a look at the record and bring this up before long. If there is anything agains|. me or the Chair. I shall bring it up. Now let us proceed with the work. Next question.

SHRI N. K. P. SALVE: Sir, do not go by what they say.

MR. CHAIRMAN: I do not want to be dragged into this.

SHRI N. K P. SALVE: Are you in a mood to listen about the procedure? In a minute's time I would like to say something about the procedure...

CHAIRMAN: No, Please. Let us proceed to the next question.

\*42. [Transferred to the llth June, 19801.

#### Amendment to the Indian Telegraphs Act

\*43. SHRI SAWAISINGH SISODIA: f SHRIMATI HAMIDA HABI-BULLAH:

Will the Minister of COMMUNI-CATIONS be pleased to state:

- (a) whether Government propose to amend the Indian Telegraphs Act to make unauthorised diversion of telephone lines a cognizable offence;
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE (SHRI KARTIK ORAON); (a) Yes,

(b) The details of the amendments are under 'finalisation in consultation with the Ministery of Law.

SHRI SAWAISINGH SISODIA: I wouTCflike to know from the honourable Minister what the concrete proposals are which he has put before the Law Ministry to examine and prepare the amendment, and what the necessity was of proposing such an amendment.

SHRI C. M. STEPHEN: The Telegraph Act, as is well known, is a very old Act. Many things have happened in the course of the past years. We felt therefore that there are certain sections which have got to be amended. One of the provisions we felt needed to be incorporated was about interception in the telephonic lines and crossconnecting lines which, in fact, amounts to theft and misappropria-

The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.

tion. There is no provision in the present Act which gives a deterrent punishment and which can prevent that. Therefore we thought that a new clause was necessary, and a clause has accordingly been proposed. And certain other amendments have also been proposed details of which I cannot give completely. But as I said, it is under consideration of the Law Ministry. These are the broad suggestions we have made. These suggestions are now being examined. We are also thinking of carrying out a complete revision of the entire Act because the Act is completely old and new provisions have to be incorporated altogether. Therefore, that aspect of the matter is also being looked into. SHRIMATI HAMIDA HABIB. ULLAH: Sir, we have been hearing from many sources that there is a great deal of deliberate bungling going on in the bills submitted to the subscribers. It has been brought to the notice Government that charges incurred by one party are billed to another party, depending on his friendship with the staff. I do not want to attribute it to anybody. But I would like to know what the Government is going to do to rectify this? This subject has come over and over again in the sessions before about huge bills that have to be paid even by Members of Parliament that are not incurred by them. I would like to know whether th<sub>6</sub> hon. Minister has thought about it or heard about it.

SHRI. C. M. STEPHEN: I should readily concede that there are some cases of over-billing. W<sub>e</sub> have made a calculation and it appears that it is to the tune of 51 per cent. This is about the over-billing complaints we have received. Any complaint that we receive is being looked into immediately. We look back and see what has been the rate at which the billing has been coming. If there is a sudden shot-up, we try to split it up and we investigate the question as to how an immediate shot took place. There are different"" methods of keeping the instrument under inspection and finding

out whether there ig any mechanical defect. This we do. This happens particularly to telephone connections with STD connections. I may tell you about one particular case which we investigated. That was put under observation and we heard a feminine voice talking to Bombay,. We then advise the subscriber: We will take care of your bill, but kindly take care of your daughter. She was having some" connections with Bombay and carrying on the telephonic conversation. This was caught.

In the case of over-billing we take a most liberal attitude and concessions are being given.  $I_n$  a large number of cases when we do not have sufficient proof that the metering is wrong, it will not be in our power to give these concessions. One o\* the malpractices is connecting cable to cable and, therefore, we are bringing an amendment to award deterrent punishment to the persons who are caught. If any person is caught on that, the proposal ia to give thrdfe years  $_0$ i imprisonment.

श्री गुरहेंब गुप्त : मान्यवर, मंत्री जी ने वताया कि श्रांवर-विलिग की शिकायत है श्रीर इसमें करण्यन भी है । मैं यह जानना चाहता हैं कि मंत्री जी से कि एस० टी० डी० की जो इस तरह की शिकायत श्राती हैं श्रीर जो गलतियां इसमें पाई जाती हैं इनके लिये जांच कराने में श्राप क्या कदम उठा रहे हैं ? इससे न केवल साधारण लोग तस्त हैं बिल्क पालियामेंट के सदस्य भी काफी लस्त हैं । काफी शिकायतें ऐसी होती हैं जो सुन ली जाती हैं लेकिन बहुत सी शिकायतें श्रनसुनी कर दी जाती हैं । एस० टी० डी० काल के बारे में जो शिकायतें हैं वे कम हो सकें इसके लिये मंत्री महोदय क्या कदम उठा रहे हैं यह मैं जानना चाहता हूं।

SHRI C. M. STEPHEN: I suppose I have given a detailed answer on this particular point. The complaint of an ordinary person is as 'grave as a complaint made by a Member ofi Parliament. We are looking at it

from this point of view. The moment the complaint comes, we look into it and generally we give large concessions. There are cases, I have conceded. 1 have already conceded that and 1 have nothing more to say. SHRI K. K. MADHAVAN: Sir, I have been affected badly. (Interrwptions). Sir, I have been affected badly.

MR CHAIRMAN: Question Hour, is over.

# WRITTEN ANSWERS TO QUESTIONS

## Child welfare programmes in the country

\*44. SHRI GURUDEV GUPTA: SHRI SAWAISINGH SISODIA: SHRIMATI HAMIDA HABI-BULLAH:

Will the Minister of SOCIAL WELFARE be pleased to state:

- (a) what steps Government have taken to accelerate the pace of child welfare programmes in the country; and
- (b) what results have been achieved

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) Both the extent and intensity of Child Welfare Programmes in the country have been accelerated with the objective of providing basic services of health care, immunisation, nutrition, education and safe drinking water.

(b) The programmes have resulted in making available basic Services to a sizeable section of children among the most vulnerable sections in rural and tribal areas as also in urban slums.

\*45. [Transferred to the nth June, 1980]

### Supply of foodgrains to West Bengal

- •46. SHRI SANGDOPAL LEPCHA: Will the Minister of AGRICULTURE be pleased to state.
- (a) what is the quantum of foodgrains supplied to West Bengal since January, 1980, till date; and
- (b) what was the demand of West Bengal during the said period?

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION (RAO BIRENDRA SINGH): (a) and (b) A statement is laid on the Table of the Sabha.

#### Statement

Monthwise demand, allotment and off take of foodgrains in respect of West Bengal since January 1980.

(In 'cco tornes)

Month		DEMAND ALLOTMENT OFF							TAKE	
		Rice	Wheat	Total	Rice	Wheat	Tōta!	Rice	Wheat	Total
January .	٠.	150	305	455	150	205	355	65	106	171
<b>February</b>		150	375	455	150	205	355	80	116*	196
Mach.		150	305	455	150	205	-355	105	. 92	197
April .	٠.	150	305	455	150	205	355	- 77:	-81	158
May .	٠.	150	305	455	150	205	355		.NA	
June .		150	305	455	150	205	355		.NA	

<sup>(\*)</sup> Provisio al subject to revision (N.A.) Not available. 290 RS-2.